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**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court 2**

**IA/74(MP)2021 in CP(IB) 22 of 2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.04.2021**

Name of the Company: Pravinkumar Jitendrakumar Jain  
V/s.  
J.C. Enterprises Pvt. Ltd.

Rule 11 of NCLT Rules, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**  
**(through video conferencing)**

Mr. Dhruvit K Shah, advocate, appeared on behalf of the Applicant.

The instant application is filed under Rule 11 of NCLT Rules by the Applicant/Corporate Debtor with a prayer to pass injunction order upon the CIRP. In the meantime, the matter has been settled and the Operational Creditor has received the amount.

Mr. Manan K Paneri, Advocate on behalf of Operational Creditor and Mr. Nipun Singhvi, Advocate on behalf of RP have conceded the fact that Operational Creditor has received the total amount from the Corporate Debtor and IRP has also received his dues.

In view of that, the instant application may be disposed of with a permission to withdraw the main petition i.e. CP(IB) No. 22 of 2020.

The prayer is allowed. Accordingly, CP(IB) No. 22 of 2020 stands dismissed as withdrawn.

In view of the withdrawal of CP(IB) No. 22 of 2020 by Operational Creditor through RP, the Corporate Debtor is freed from the rigour of the CIRP and RP is also discharged from his duties.

Accordingly, the instant application is allowed and disposed of.

  
**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**